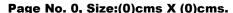
PRINT, Online, 7.9.2022





The Print/Latestly/ Devdiscourse/ The Week/ Newsdrum/ The Financial Express

Need to ponder why some states have low MMR compared to

others: NHRC chief

https://theprint.in/india/need-to-ponder-why-some-states-have-low-mmr-compared-to-others-nhrc-chief/1118792/

https://www.latestly.com/agency-news/india-news-need-to-ponder-why-some-states-have-low-mmr-compared-to-others-nhrc-chief-4172808.html

https://www.devdiscourse.com/article/politics/2169638-need-to-ponder-why-some-states-have-low-mmr-compared-to-others-nhrc-chief

https://www.theweek.in/wire-updates/national/2022/09/06/des72-nhrc-mortality-rate.html

https://www.newsdrum.in/national/need-to-ponder-why-some-states-have-low-mmr-compared-to-others-nhrc-chief-86155.html

https://www.financialexpress.com/health-3/need-to-ponder-why-some-states-have-low-mmr-compared-to-others-ex-nhrc-chief/2657604/

NHRC chairperson justice (retd) Arun Kumar Mishra has flagged the issue of imbalance in sex ratio in the country and also asked to ponder as to why some states have low maternal mortality rate (MMR) compared to others.

He said this while chairing a meeting on 'Women's health, survival and nutritional status in India: Challenges and Way Forward' hosted by the National Human Rights Commission on September 5, officials said on Tuesday.

Chairing it, justice Mishra said there are enabling laws and policy frameworks towards ensuring better healthcare for women as well as their empowerment.

However, these require to be implemented in the right earnest. The imbalance in the sex ratio between male and female child remains a "point of concern", he was quoted as saying in a statement issued by the NHRC.

He said it is perhaps due to the mindset, which is causing this "disparity between the male and female child despite that the girls legally have an equal share in the inheritance of parental property".

"Society as a whole needs to ponder over it," the NHRC chief said.

Justice Mishra also said that the MMR has comparatively declined in the country, but it continues to remain high. He emphasised that it is to be "pondered as to why some states have low MMR compared to others".

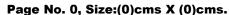
PRINT, Online, 7.9.2022

Page No. 0, Size:(0)cms X (0)cms.

The NHRC chairperson said "the intra-state differences in MMR reflect the existing inequality in access to factors that determined women's health, including healthcare services".

Earlier, NHRC Secretary General, D K Singh said the aim of the meeting is to have inputs from different stakeholders including the Union ministries, which have been working for women empowerment, as part of the Centre's policies, and find out the gaps in the policies and their implementation, the statement said. RCJ

EAST MOJO, Online, 7.9.2022





Rimpu Bagan: NHRC seeks action against those involved in arrest of disabled woman

https://www.eastmojo.com/meghalaya/2022/09/06/meghalaya-disabled-womens-complaint-against-her-arrest-accepted-by-nhrc/

The National Human Rights Commission (NHRC) accepted the complaint filed by the disable woman, who was arrested at Rimpu Bagan on charges of being a sex worker. (NHRC) accepted the complaint filed by the disable woman, who was arrested at Rimpu Bagan on charges of being a sex worker.

Immediately after getting bail from the Tura District Court, she filed a complaint to the NHRC seeking an intervention in the matter on September 4, Sunday.

The 28-year-old woman, who was allegedly with her would-be husband when the raid took place on July 22, has raised serious questions on the entire 'raid' conducted by the police.

The NHRC has accepted the complaint of the disabled woman after carefully pursuing the facts narrated in the complaint petition and has ordered to seek action against those involved in the arbitrary arrest and harassment.

The commission has also issued a notice to the Director General of Police, Meghalaya to cause an enquiry into the allegations made by the complainant, by an officer not below the rank of Deputy Inspector General of Police.

The commission has directed the DGP, Meghalaya submit the enquiry report within 15 days from the date of receipt of the notice.

In her complaint petition to the NHRC, the disabled woman also mentioned that she was slapped in the district jail because of which a notice has been issued to the SP of Tura, West Garo hills district to submit a detailed report on the same, within 10 days.

REPUBLIC WORLD, Online, 7.9.2022





TMC netas continue to face heat in post-poll violence case; CBI summons MLA Paresh Paul

https://www.republicworld.com/india-news/politics/tmc-netas-continue-to-face-heat-in-post-poll-violence-case-cbi-summons-mla-paresh-paul-articleshow.html

The West Bengal post-poll violence continues to haunt TMC as its MLA Paresh Paul was summoned by the CBI in connection with BJP worker Abhijit Sarkar's murder. The latter was killed by purported TMC workers in the Narkeldanga area of the state after Paul- the local TMC candidate won the Assembly election on May 2. While the case was registered at the Narkeldanga Police Station, the CBI took over the probe on the directives of the Calcutta High Court. Paul, who has been winning from Beleghata since 2011, arrived at the CBI office in the CGO complex office, Kolkata on Tuesday.

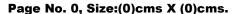
Earlier on June 4, the central agency interrogated two TMC MLAs- Abhijit Sinha and Sekh Sahonawez in connection with the post-poll violence at its Durgapur camp office. Both these legislators are considered close to TMC's Birbhum district president Anubrata Mondal. In their interrogation sessions which lasted for over one and a half hours, they were reportedly asked about their activities on the dates when incidents of violence were reported.

West Bengal post-poll violence

BJP, Congress, CPI(M), TMC and ISF were up in arms over the violence which claimed at least 16 lives after the declaration of Assembly poll results in West Bengal in 2021. Incidentally, a petitioner moved the Calcutta High Court over the post-poll violence in the state. At the outset, the 5-judge bench comprising the then Chief Justice Rajesh Bindal and Justices IP Mukerji, Harish Tandon, Soumen Sen, and Subrata Talukdar directed the NHRC chairperson to form a committee to examine all complaints pertaining to the violence.

In its report submitted on July 12, the NHRC committee opined that the situation in the state is a manifestation of the 'Law of Ruler' instead of the 'Rule of Law'. Ruling that TMC's allegations of bias against the NHRC panel don't hold merit, the Calcutta HC agreed to order a CBI probe in cases of murder and crimes against women on August 19, 2021. It also entrusted all other cases referred by the NHRC to an SIT comprising IPS officers Suman Bala Sahoo, Soumen Mitra and Ranbir Kumar. In April this year, the HC granted police protection to 303 alleged victims of the post-poll violence.

INDIAN EXPRESS, Online, 7.9.2022





BJP worker s death: CBI grills TMC MLA Paresh Pal for 3 hours

https://indianexpress.com/article/cities/kolkata/bjp-workers-death-cbi-grills-tmc-mla-paresh-pal-for-3-hours-8135318/

The Central Bureau of Investigation on Tuesday questioned Trinamool Congress (TMC) MLA Paresh Pal in connection with probe into the death of a BJP worker following the West Bengal Assembly elections last year.

Pal reached the agency's Salt Lake office around 10:30 am. The CBI had questioned him for hours last month as well.

Biswajit Sarkar, brother of deceased BJP worker Abhijit, has repeatedly claimed that MLA Pal's associates were involved in the murder.

Coming out of the central agency's office after his questioning on Tuesday, Paresh Pal told the media, "I will come whenever the CBI calls me. Since they (Abhijit Sarkar's family) are from the BJP, they will obviously implicate someone or the other in the case. The CBI summoning me is not a big deal."

On the claim that Abhijit named him while battling for his life, the MLA said, "I really don't know. I don't stay there."

Biswajit Sarkar had alleged that Trinamool leaders threatened him and his brother with dire consequences during the elections. The family had also demanded strict action against the local police for allegedly acting at the behest of TMC leaders.

The CBI, which has filed a chargesheet against 20 persons in this connection, took over the case after registering an FIR on the orders of Calcutta High Court in August last year.

The case was earlier registered at the Narkeldanga police station in Kolkata against 7-8 unidentified people. It was alleged that on May 2 last year a group of men attacked the victim with sticks and vandalised his house after the poll results were announced.

The High Court had also ordered to set up a special investigation teams (SITs) to probe incidents of post-poll violence.

On July 15, 2021, the National Human Rights Commission (NHRC) team probing the alleged post-poll violence had submitted its final report to the Calcutta High Court.

JANTA SE RISHTA, Online, 7.9.2022





रिंपू बागान मामला: विकलांग महिला जमानत पर बाहर, एनएचआरसी में दायर की याचिका

https://jantaserishta.com/local/meghalaya/rimpu-bagan-case-disabled-woman-out-on-bail-files-plaint-with-nhrc-1540459

त्रा जिला न्यायालय से जमानत मिलने के त्रंत बाद, यौन कार्य की आरोपी एक विकलांग महिला, जो जिला जेल छोड़ने वाले अंतिम लोगों में से थी, ने रिंपू बागान (एनएचआरसी) को पत्र लिखकर मामले में हस्तक्षेप करने की मांग की है। एनएचआरसी की शिकायत रविवार को दर्ज की गई थी। मानवाधिकार निकाय में अपनी शिकायत में, 28 वर्षीय महिला, जो कथित तौर पर अपने होने वाले पति के साथ थी, ने पुलिस द्वारा किए गए पूरे 'छापे' पर गंभीर सवाल उठाए हैं। "मैं अपनी मंगेतर के साथ वहाँ गया था क्योंकि मैं चेन्नई से लौटा था और उसकी बहन बैंगलोर से आई थी और हमारे किराए के घर में पर्याप्त जगह नहीं थी। हम शाम करीब साढ़े छह बजे उस जगह पर पह्ंचे और रात को रुकने के लिए रुके, "महिला ने लिखा। हालांकि शाम करीब सात बजे वेस्ट गारो हिल्स प्लिस ने संपत्ति को जब्त कर लिया जिसके बाद यह परीक्षा श्रू हुई। "प्लिस ने मुझे और अन्य सभी लड़िकयों को उनके साथ सहयोग करने के लिए कहा और मेडिकल चेक-अप के बाद हमें जाने देने का वादा किया। हमने पुलिस के साथ सहयोग किया, जिसने 23 ज्लाई को शाम 6:30 बजे से 1:30 बजे तक हमें परिसर में इंतजार कराया। हमें लाइन में खड़ा किया गया और प्लिस ने हमारी तस्वीरें लीं, "महिला ने अपनी शिकायत में कहा। फिर उन्हें त्रा प्लिस स्टेशन ले जाया गया और उसके बाद सुबह करीब साढ़े सात बजे प्रसूति एवं बाल अस्पताल में इलाज के लिए ले जाया गया। उसने कहा कि पुलिस द्वारा उसके माता-पिता या अभिभावकों को उसे हिरासत में लेने की सूचना देने के लिए कोई कॉल नहीं किया गया था। हालांकि उसका भाई 23 जुलाई को थाने गया और रजिस्टर में दस्तखत किया। अगले दिन उसके माता-पिता श्भिचिंतकों द्वारा सूचित किए जाने के बाद थाने पहुंचे। "चूंकि मुझे भाषण विकार है, मेरे मंगेतर ने स्थिति के बारे में अधिकारियों को सूचित किया और मेरी ओर से बोलना चाहता था। लेकिन वे सुनने को तैयार नहीं थे। फिर मुझे बाकी लड़कियों के साथ तुरा जिला जेल भेज दिया गया, जहां अगले दिन वार्डन पूरबी दास ने बिना किसी उकसावे के मेरे साथ मारपीट की। फिर से मेरे बयान के दौरान, जांच अधिकारी (आईओ) ममता हाजोंग ने मुझसे झूठा कहने के लिए कहा कि मैं अपने होने वाले पति के साथ नहीं बल्कि किसी और के साथ थी। बाद में उन्होंने मुझ पर सेक्स वर्कर होने का आरोप लगाया।" मामले में जमानत पाने के उसके प्रयासों को कथित तौर पर आईओ ने विफल कर दिया था, जिसने म्झसे पूछताछ के लिए और समय मांगा था क्योंकि उसने पहले ही अदालत को बताया था कि मैं एक सेक्स वर्कर थी, यहां तक कि सबूत भी नहीं होने के बावजूद, "शिकायतकर्ता ने कहा। उसने आगे कहा कि वह 22 ज्लाई से 3 सितंबर तक गलत तरीके से जेल में रही और प्लिस और अदालत को उसकी

JANTA SE RISHTA, Online, 7.9.2022

Page No. 0, Size:(0)cms X (0)cms.

विकलांगता के बारे में जानने के बावजूद रिहा होने वाली आखिरी में से एक है। "इस गलत गिरफ्तारी और कैद ने मुझे मानसिक आघात का सामना करना पड़ा है। विकलांग व्यक्ति होने के नाते, मुझे गिरफ्तार करने का कोई कारण नहीं था जब पुलिस के पास हमारी ओर से किसी भी गलत काम का कोई सबूत नहीं था, "उसने जोर देकर कहा। वेस्ट गारो हिल्स के पुलिस अधीक्षक विवेकानंद सिंह राठौर, आईओ के साथ-साथ जेल वार्डन के खिलाफ कार्रवाई की मांग करते हुए, शिकायतकर्ता ने कहा: "मुझे विकलांग व्यक्ति होने के बावजूद मेरे खिलाफ दर्ज मामले में पुलिस द्वारा वेश्या करार दिया गया है (PwD) और मेरी जमानत अर्जी मेरे एक सेक्स वर्कर होने के आधार पर खारिज कर दी गई। यह पूरी तरह गलत ही नहीं बिल्क बेतुका है। इस तरह के उत्पीइन और आघात के लिए जिम्मेदार लोगों को परिणाम भुगतने चाहिए।" इस बीच, रिम्पू बागान छापे के दौरान गिरफ्तार किए गए लोगों द्वारा एनएचआरसी के पास छह और शिकायतें दर्ज की गई, जिसमें उन्होंने गलत गिरफ्तारी, पुलिस द्वारा उत्पीइन और मानसिक आघात के लिए जिम्मेदार लोगों के खिलाफ कार्रवाई की मांग की। रिंपू बागान मामले में NHRC के साथ की गई शिकायतों की कुल संख्या वर्तमान में 22 है, और संख्या को जोड़ने के लिए आगे आने की संभावना है।